

**SECTION-XVI**

**LISTED ON:25.8.2015**

**COURT No. : 2**

**ITEM No. : 10**

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

**INTERLOCUTORY APPLICATION No.5-6**

(Application for clarification of order Dated 1.10.2012 with exemption from O/T filed by Mr. Braj K.Mishra)

IN

**PETITION FOR SPECIAL LEAVE TO APPEAL (Civil) No. 31027 of 2012**

With Prayer for Interim Relief)

STATE OF BIHAR AND ORS.

... Petitioners

Versus

AJIT SINGH AND ORS.

... Respondents

**OFFICE-REPORT**

The applications above-mentioned was listed before the Hon'ble Court on 11.05.2015 when the court was please to pass the following order:-

***"Heard.***

***Reply to these applications, if any, be filed within four weeks finally. Rejoinder within two weeks thereafter.***

***Post on Tuesday, the 25th August, 2015."***

It is submitted that Mr. Abhinav Mukerji, advocate has filed reply affidavit to the application for clarification of order dated 1.10.2012 filed by the respondent No.1. The copy of the same is already included in paper-book.

It further submitted that no rejoinder-affidavit has been filed, so far.

The matter is listed before the Hon'ble court with this office report.

Dated this the 24th day of August, 2015.

**ASSISTANT REGISTRAR**

Copy to: Mr. Abhinav Mukherji, Advocate  
Mr. R.P. Goyal, Advocate  
Mr. Braj Kishore Mishra, Advocate

**ASSISTANT REGISTRAR**